

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

(CAA)-32 (PB)/2017

IN THE MATTER OF:

Akira Marketing Pvt. Ltd.
And
Mama Creating Pvt. Ltd.

.... Applicant/petitioner
.... Respondent

Order under Section 230-232 of the Companies Act

Order delivered on 13.07.2017

Coram:


CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President

Ms. Deepa Krishan
Hon'ble Member (T)

For the Applicant/petitioner : Mr. Amrudh Das, Advocate
Mr. Kamaljeet Singh, Advocate
Mr. Vikram Shah, Advocate

ORDER

Order reserved.


(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT


(DEEPA KRISHAN)
MEMBER(TECHNICAL)

13.07.2017
V. Sethi